COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 236 of 2015 & IA No. 388 of 2015

Dated: 26th September, 2017

Present: Hon'ble Mr. I.J. Kapoor, Technical Member Hon'ble Mr. Justice. N.K. Patil, Judicial Member

In the matter of:

Tanot Wind Power Ventures Pvt. Ltd. Versus Rajasthan Electricity Regulatory Commission & Ors.		Appellant(s)
		Respondent(s)
Counsel for the Appellant (s) :	Ms. Neha Garg Ms. Parichita Chowdhury	
Counsel for the Respondent (s) :	Mr. Raj Kumar Mehta Ms. Himanshi Andley for R-1/RE	RC
	Mr. Suraj Singh for Mr. Pradeep Misra for R-2 to 4 <u>ORDER</u>	

We have heard the brief submissions of the learned counsel for the parties.

IA No. 388 of 2015 for exemption from filing certified copy of the impugned order is allowed. Application is disposed of.

List the matter for hearing on <u>07.12.2017.</u>

(Justice N.K. Patil) Judicial Member (I. J. Kapoor) Technical Member

mk/vt